

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2057/93

New Delhi, dated the 15th March, 1994.

Hon'ble Mr. N.V.Krishnan, Vice Chairman(A)
Hon'ble Mr. B.S. Hegde, Member(Judicial)

Shri Arjun Singh Paul,
S/o Shri Sunder Pal
Tempy. Booking Clerk,
Railway station,
New Delhi

... Applicant

(By Advocate Shri B.S. Mainee,))

Versus

1. Union of India, through

The Genl. Manager, Northern Railway,
Baroda House, New Delhi

2. The Divisional Railway Manager,
Northern Railway, State Entry Road,
New Delhi

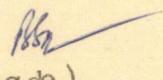
.... Respondents

(By Advocate Sh. B.K. Aggarwal)

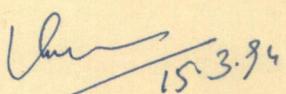
ORDER(ORAL)

(Hon'ble Mr. N.V.Krishnan, Vice Chairman(A)

When the case was taken up today, the ld. counsel for the applicant states that he wishes to withdraw this application and he seeks permission therefor. In the circumstances, permission for withdrawal of the O.A. is granted. Accordingly, O.A. is dismissed as withdrawn.


(B.S. Hegde)
Member(J)

sk


15.3.94
(N.V. Krishnan)
Vice Chairman(A)